

**Guidelines for the purpose of designating
Advocate as Sr. Advocates of the High Court
of Tripura High Court of Tripura**

Along with amendment dt. 07-03-2014

TRIPURA**GAZETTE***Published by Authority***EXTRAORDINARY ISSUE**

Agartala, Friday, July 19, 2013 A. D., Asadha 28, 1935 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

THE HIGH COURT OF TRIPURA
AGARTALA

No. F.29(6)-HC/98-13/10330

Dated, 17th July, 2013**NOTIFICATION**

The Hon'ble The Chief Justice and Hon'ble Judges of the High Court of Tripura are pleased to make the following guidelines for the purpose of designating Advocates as Sr. Advocates under Section 16(2) of the Advocates Act, 1961:-

- 1) These guidelines shall come into force with immediate effect.
- 2) The proposal for designating an Advocate as Senior Advocate may be initiated by the Chief Justice or any of the Judges of the High Court.
- 3) The Advocate shall be enrolled with the Bar Council of Tripura and mainly practicing in the High Court of Tripura or Courts subordinate to it.
- 4) The Advocate to be designated as a Senior Advocate shall have a minimum standing of 15 years as an Advocate and a minimum age of 45 years.
- 5) The Advocate shall have a net taxable income of a minimum of rupees three lacs from the profession for each of the last three preceding assessments years.

Provided that this criterion shall not apply to the Law Officers of the Government.

- 6) The Chief Justice and Judges may, by a majority of the three fourth of the total number of Judges present, by secret ballot, decide to designate an Advocate as a Senior Advocate, if in their opinion by virtue of his proven ability, deep

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knowledge of law, experience, conduct and standing at the Bar, he deserves such a distinction.

While calculating three fourth of the total number of Judges, fraction shall be ignored and only whole number shall be taken into account.

- 7) If the Full Court has reasons to believe that a Senior Advocate has acted in a manner, unbecoming of a Senior Advocate or furnished false information, it shall have the power to cancel such designation after affording opportunity of representation to the concerned Senior Advocate.
- 8) The consent for designation as Senior Advocate shall be submitted in Form Annexure 'A'.
- 9) A proposal once rejected shall not ordinarily be considered for another two years.
- 10) The Registrar General/Registrar shall notify the result of the proposal to the Advocate concerned where the proposal is accepted, intimation shall also be sent to the High Court Bar Association, Agartala, Bar Council of Tripura, Agartala, Bar Council of India, New Delhi, the Secretary General, Supreme Court of India and the Registrar General of all the High Courts.

By Order

Sd/-
(M.Chakrabarti)
Registrar General

At serial No.6 of the guideline dated 17.07.2013 after words "he deserves such a distinction" of the first paragraph and before the words "while calculating" of the second paragraph, the following paragraph be incorporated:

1. ("Work done by an Advocate, as Legal Aid Counsel, Amicus Curiae or in handling Public Interest Litigation shall also be taken into consideration and given due weightage while considering him/her for designation as Sr. Advocate").

1. Incorporated Vide Order No.F.29(6)-HC/98-14/3288, dt.06.03.2014

Published in Tripura Gazette, Ext. O. Issue dt. 07-03-2014

Annexure 'A'

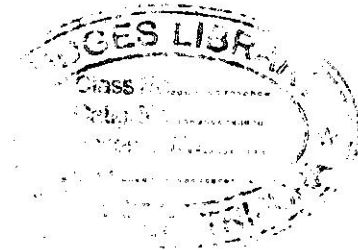
To

**Hon'ble the Chief Justice and Companion Judges
Through
The Registrar General,
The High Court of Tripura,
Agartala.**

Sir,

I, hereby forward my consent for designation as a Senior Advocate. My bio-data is as follows:-

1. Name son of resident of
..... Aged
2. Qualification
3. Date and place of enrollment and standing at Bar
4. Place of practice
5. Member of which Bar Association
6. Details of income assessed under the Income Tax Act for the preceding three Years.
7. Number of cases conducted by the applicant have been reported in Law Journals
8. Categories of cases handled by the applicant till date
9. (i) Number of cases filed by the applicant in the High Court, if practicing in the High Court &
- (ii) Number of cases filed by the applicant in the District Court, if practicing in the District Court
10. Fields of speciality in branches of law
11. Have you had to your credit any publication in any Journal? If so, give details.
12. Have you attended or participated in any seminar/conference relating to law?



13. Any case of criminal nature pending or decided, if yes, details thereof.
14. Have you ever applied to this Court/ Supreme Court or any other High Court for being designated as Senior Advocate. If so, the result thereof.
15. Any other information

CONSENT

I, _____, Advocate, do hereby consent to be designated as a Senior Advocate in terms of Section 16(2) of the Advocates Act, 1961 and agree and undertake to abide by all laws, rules, regulations, norms and guidelines as are in force for the time being, or which may be prescribed hereafter for this purpose.

I, Certify that the information furnished hereinabove is true and nothing has been concealed therefrom.

PLACE

DATE

SIGNATURE

Note : Separate sheet can be used for providing answers to the questions, if the space in this proforma is considered insufficient.



TRIPURA GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, March 7, 2014 A. D., Phalguna 16, 1935 S. E.

PART-I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

HIGH COURT OF TRIPURA AGARTALA

No.F.29(6)-HC/98-14/3288

Dated, Agartala, the 6th March 2014

NOTIFICATION

The Hon'ble the Chief Justice and Hon'ble Judges of the High Court of Tripura are pleased to incorporate the following guidelines to amend the guidelines for the purpose of designating Advocates as Sr. Advocates under Section 16(2) of the Advocates Act, 1961 which was notified vide No.F.29(6)-HC/98-13/10330 dt. 17.07.2013.

- (1) These amended guidelines shall come into force with immediate effect.
- (2) At serial no.6 of the guideline dated 17.07.2013 after words "he deserves such a distinction" of the first paragraph and before the words "While calculating" of the second paragraph, the following paragraph be incorporated :

"Work done by an Advocate, as Legal Aid counsel, Amicus Curiae or in handling Public Interest Litigation shall also be taken into consideration and given due weightage while considering him/her for designation as Sr. Advocate".

By Order
Sd/-
(M. Chakrabarti)
Registrar General

No.F.29(6)-HC/98-14/3289-325

Dated, Agartala, the 6th March 2014